273 Message from R.S., SRAVANA 29. 1895 (SAKA)

under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973, issued by the President in relation to the State of Orissa.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-5439/73].

ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, MADRAS, 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi version) of the Indian Instituto of Technology Madras, for the year 1971-72. [Placed in Library. See No LT-5440/73.]

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Bonus (Amendment) Bill, 1973. which has been passed by the Rajya Sabha at its sitting held on the 16th August, 1973."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Awards (Recognition and Enforcement) Amendment Bill, 1973, which has been passed by the Rajya Sabha (Delegation of 274 U.P. State Legis. Powers) Bill

at its sitting held on the 16th August, 1973."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:---

(1) The Payment of Bonus (Amendment) Bill, 1973.

(2) The Foreign Awards (Recognition and Enforcement) Amendment, Bill, 1973.

13 10 brs.

UTTAR PRADESH STATE LEGISLA-TURE (DELEGATION OF POWERS) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT). I beg to move.*

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

The House is aware that in the proclamation dated 13th June, 1973 in relation to the State of Uttar Pradesh the President has declared the powers of the State Legislature shall be exercised by and under the authority of Parliament.

However, in view of the otherwise busy schedule of the two Houses, it would be difficult for Parliament to deal with the various legislafitve measures that may be necessary in respect of the State. It would be even more difficult in situations requiring emergent legislation. The Bill, therefore, seeks to confer on the Pre-

'Moved with the recommendation of the President.